



**From,**  
**Registrar General,**  
High Court of Judicature at  
ALLAHABAD.

**To,**  
**All the District & Sessions Judges,**  
Subordinate to the High Court of Judicature at  
Allahabad.

**No.** 171/Admin. (Services)/2021: Allahabad Dated: 07 April, 2021

**Sub: Handing over charge at present place of posting, reg.**

Madam/Sir,

I have been directed to communicate that, Hon'ble Court has been pleased to pass the following Orders:-

***"District & Sessions Judges be directed to immediately inform the Hon'ble Court regarding those Judicial Officers transferred affected in Annual Transfer-2021, whose children are appearing for the Board Examinations (Xth and XIIth) in the academic year 2020-21 and who wish to retain their accommodation for more than 30 days as per G.O. No. R-2/32-2-9R4/69/85, dated 2<sup>nd</sup> January, 1992."***

***"The concerned Judicial Officers transferred/affected in Annual Transfer-2021, whose children are appearing for the Board Examinations (Xth and XIIth) in the academic year 2020-21 and for this exigency, if they wish to retain their accommodation for 60 days in total, be exempted from the rent for once in the year 2021."***

Further, it is to inform that Hon'ble Court has been pleased to order that transferred/affected Judicial Officers in Annual Transfer-2021 shall hand over their charge on 12.04.2021.

Therefore, it is requested to kindly apprise all the Judicial Officers working under your administrative supervision and control and to take further necessary actions as required in this regard.

Yours faithfully,

**Sd/-**

**Registrar General**